CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

24.7.2007

OA 254/2007

Mr.K.J.Mehta, counsel for applicant.

Learned counsel for the applicant prays for a short adjournment.

List on 1.8.2007.

(J.P.SHUKLA) MEMBER (A)

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g by a separate order.

(J.P. Shrokela) MA)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 1st day of August, 2007

ORIGINAL APPLICATION NO.254/2007

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

L.D.Fulwani S/o Shri J.N.Fulwani, R/o 3903, Godown Mandi, Gandhi Chowk, Nasirabad.

... Applicant

(By Advocate : Shri K.J.Mehta)

Versus

- The General Manager, North Western Railway, Jaipur.
- Senior Divisional Operating Manager, North Western Railway, Ajmer.
- Divisional Railway Manager (Estt),
 Ajmer.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.J.P.SHUKLA

Heard the learned counsel for the applicant. The applicant is aggrieved by the impugned orders dated 20.4.2007 (Ann.A/1) and 29.6.2007 (Ann.A/2), by which he has been ordered to be transferred from Nasirabad to Ghosunda/Vijaynagar.

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2. It was submitted by the leaned counsel for the applicant that the applicant has been posted at Jhadwasa since 1998 and was adjusted at and around Nasirabad by the administration keeping in view that his wife is working in the State Government Hospital as Radiographer at Nasirabad and he has two daughters of the age less than 10 years. The applicant was to be adjusted at Nasirabad as assured and recorded in the minutes of PNM meeting with Union vide Annexures A/9 and A/10.

- After hearing the learned counsel for the applicant and going through the documents placed on record, it is felt that ends of justice will be met if a direction is given to the respondents to consider the representation of the applicant based on the assurances given by them to the Union, as per Annexures A/9 and A/10, to retain the applicant at Nasirabad. Accordingly, the applicant will submit his representation within 15 days to the respondents and the same will be considered by them, based on the commitment given by them during the meeting to the Union for retaining the applicant at Nasirabad, within one the date of receipt month from representation.
- 4. With these observations, the OA stands disposed of at the admission stage itself.

(J.P.SHUKLA) MEMBER (A)

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